

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 565 of 2026

IN THE MATTER OF:

Anuj Goyal

...Appellant

Versus

Umesh Kumar Singhal

Interim Resolution Professional & Ors.

...Respondents

Present:

For Appellant : Mr. Mohit Chaudhayr, Mr. Parash Mittal, Mr. Prakhar Mittal, Advocates.

For Respondents : Mr. P. Nagesh, Sr. Advocate with Mr. Vishal Ganda, Mr. Rabi Karmakar, Mr. Akshay Sharma, Ms. Chhavi Jain, Mr. Rishabh Arya, Advocates for IRP.

O R D E R
(Hybrid Mode)

24.03.2026: This appeal has been filed against order dated 16.03.2026 by which I.A. No.1080/ND/2026 filed by the Appellant has been directed to be listed on 15.04.2026 and both the parties have been permitted to file their affidavit on maintainability of the application.

2. The Appellant's case is that Appellant by the application has prayed for refund of the Bank Guarantee and EMD which has yet to be decided by the Adjudicating Authority. The Appellant had filed a Writ Petition No.3195 of 2026 before the High Court and the High Court has already passed an order in the Writ Petition where the High Court directed that the Respondent No.1 shall not encash the Bank Guarantee till 17.03.2026 which order was now extended till 24.03.2026 i.e. today.

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3. As submitted by learned counsel for the Appellant, we are of the view that protection which was granted by the High Court which is continuing as on date shall continue till the next date before the Adjudicating Authority. It shall be open for the Adjudicating Authority to pass further orders with regard to encashment of Bank Guarantee, on the next date, in accordance with law. The appeal is disposed of accordingly.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Archana/md